

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.69/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S CAPITAL TRADE LINKS LIMITED V/S M/S MEGMA RFID AND LABELS PRIVATE LIMITED
UNDER SECTION	7 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: For the Financial Creditor

NONE

: For the Corporate Debtor

ORDER

Ld. Counsel representing the Financial Creditor is present physically. However, none present for the Corporate Debtor.

- 1.** As per the previous order dated 20.03.2024 *vide* para no.8, it was observed by us that there had been no representation on behalf of the Corporate Debtor nor any reply has been filed, and therefore it was deemed appropriate to grant the last opportunity to the Corporate Debtor to file the reply within a period of ten days.
- 2.** However, there is no reply filed so far in the Registry, though the Ld. Counsel representing the Financial Creditor states that he is already in the receipt of the copy of the reply of the Corporate Debtor.
- 3.** In view of this situation, the matter is adjourned for further hearing on 29th April, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

17th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*